

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.110 of 2022**

Dr.C.Manohar
s/O Chenthamaralkannan
Aged about 66 years
No- 39, Saibaba Colony 2nd Cross Street
Virugambakkam Chennai- 600092.
And 3 others

:: Petitioners

-Versus-

The Corporation of Chennai
Rep by its Commissioner
Rippon Building, Chennai – 60000.
And 2 others

:: Respondents

**STATUS REPORT BY GREATER CHENNAI CORPORATION
IN O.A NO.110 OF 2022**

I, Suresh son of Natesan, Hindu, aged about 40 years, D.R.O/
Zonal Officer Zone - X, Greater Chennai Corporation, having office
at No-64, N.S.K Road, Kodambakkam, Chennai 600024, do here by
solemnly and sincerely affirm as follows:-

1. I am the D.R.O/ Zonal Officer Zone-X in the Greater
Chennai Corporation and filing this report on behalf of the
Commissioner, Greater Chennai Corporation and hence I am well
acquainted with the facts and circumstances of the case.

2. I most humbly submit that the applicants had filed the
above original application praying (a) direct respondent No 1 and 2
to forthwith cease and forebear from illegally dumping construction

MMF

**ZONAL OFFICER-X
GREATER CHENNAI CORPORATION**

and demolition waste, sullage, mud etc... Excavated in connection with the storm water drainage system construction and remodeling project being executed by the 2nd respondent under contract with the 1st respondent, or any other waste, at the subject vacant plot admeasuring about 1 acre, located inside Saibaba colony, Virugambakkam by the kalamman kovil Main Road, houses in Saibaba colony & Tharachand Nagar and the saibaba colony Link Road (b) direct the respondents to remove the waste and debris dumped at the site and restore the area to its previous pristine state (c) direct the payment of compensation for environmental harm on account of violation committed by the 1st and 2nd respondents.

3. I most humbly submit that flat terrain of Chennai city needs effective storm water drainage system to prevent water stagnation in roads and average level of the land in the city is only 2.0m above the mean sea level (MSL). Because of this flat terrain and tidal effects, flooding and water stagnation happens in the city during the monsoons. In order to mitigate the flood from low lying and flood prone areas of Chennai city, it is necessary to provide storm water drain network.

4. I most humbly submit that Greater Chennai Corporation, storm water drainage department had undertaken the storm water drain services in various locations, in various zones under various schemes. In view of ensuing monsoons, the first respondent namely Greater Chennai Corporation has decided to execute the demolition


ZONAL OFFICER-X
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and reconstruction or new construction of storm water drain services.

[3]

5. I most humbly submit that accordingly in Zone -X, Division-128, the demolition and reconstruction and new construction of storm water Drain were taken at Vembuli Amman Kovil street (adjacent streets) and kamarajar salai (adjacent streets) having disposal at virugambakam canal. Further the 2nd respondent is the successful bidder for carrying out the above works.

6. I most humbly submit that the above said work was proposed to be completed before the commencing of monsoon season, it was decided to temporarily demolished waste along with the mud dig for new storm water drain in the vacant land at Saibaba colony, Virugambakam in order to save time and to complete the construction before the monsoon seasons. Further it was decided to remove the dumped demolished water along with the mud after completion of the construction work.

7. I most humbly submit that while the matter stood thus the applicants have field the above original petition before this Hon'ble Tribunal as if officials of Greater Chennai corporation along with the second respondent herein as dumped the demolition waster, sullage, mud etc.. Which leads to flood in that locality is area.

8. I most humbly submit that when the above case came up for hearing on 30.09.2022 this Hon'ble Tribunal has passed an orders as follows:

M. J. P.

ZONAL OFFICER-X
GREATER CHENNAI CORPORATION

"...1. The applicants are the residents of Virugambakkam, Chennai, who are aggrieved by the action of the respondent nos.1 and 2, who are the corporation of Chennai and p&c contractors, for illegally dumping construction and demolition wastes, sullage, mud etc... excavated in connection with the storm water drainage system and dumping in the vacant plot of 01acre located in Saibaba colony at virugambakkam. "

9. I most humbly submit that the applicant has also annexed certain photographs. When we see the debris being dumped in one portion, in the other portion there is a puddle of water which appear to low lying area. By looking at the photographs, it can be understood at same leveling is being done in the said lands. Therefore we issue notice to the respondents to find out the truthfulness in the allegation made by the applicant.

10. I most humbly submit that the applicant who pointed out that if it is bulk construction debris, there are facilities earmarked for that purpose in kodungaiyur and perungudi. In the event the corporation comes out with the statement that they are only the construction debris which has been dumped by the contractor, they have to remove it to the designated facilities.

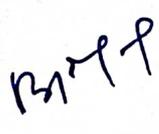
11. I most humbly submit that pursuant to above order, this respondent has directed the 2nd respondent to clear all the dumped demolished waste and mud also directed level the vacant land and not to dump the demolished waste or mud in that vacant land. Accordingly 2nd respondent herein has removed all the

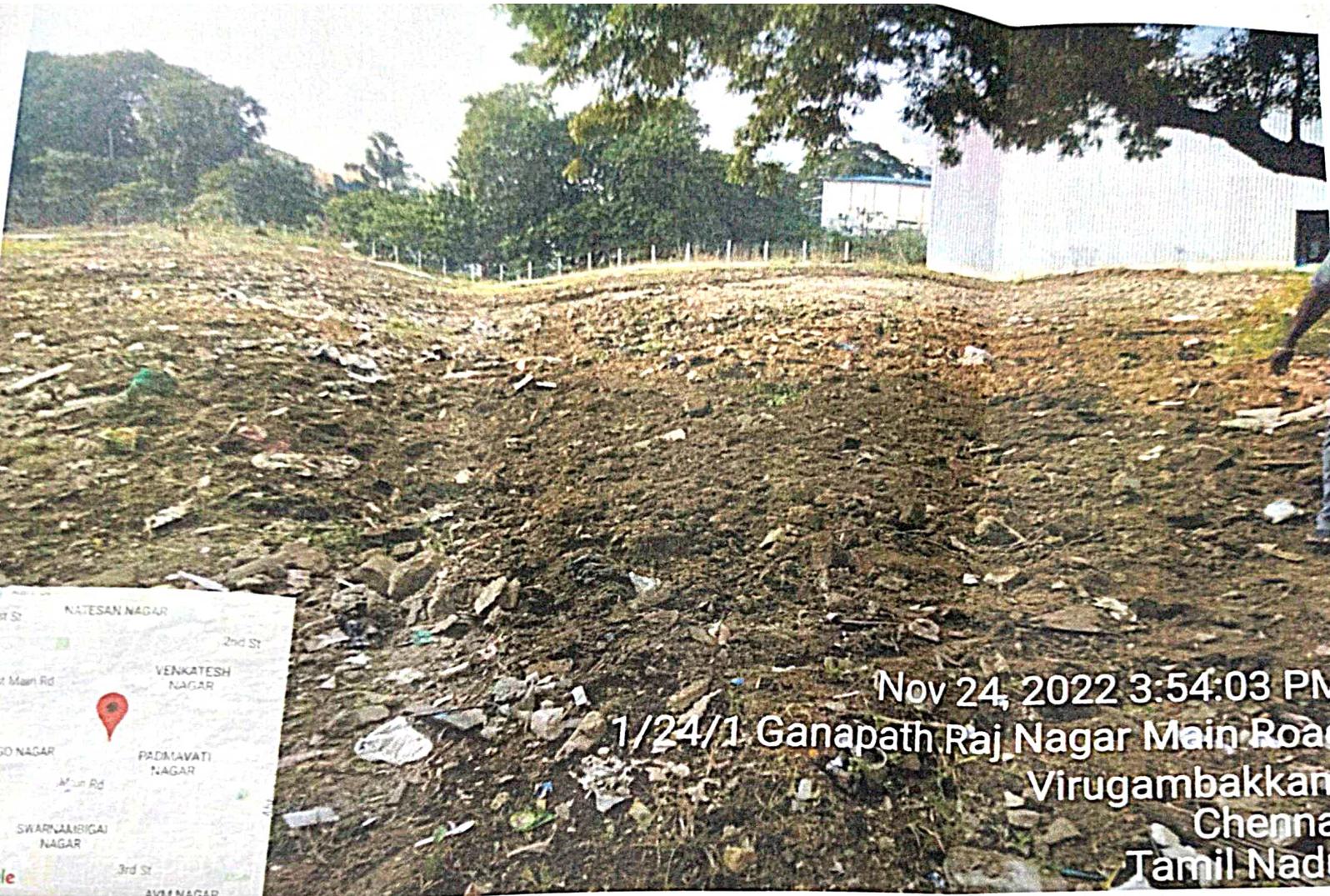

ZONAL OFFICER-X
GREATER CHENNAI CORPORATION

demolished waste along with the mud and has level the vacant land. The photographs taken at the time of removing the dumped demolished waste and mud and the level vacant land is annexed here with.

For the foregoing reasons, it is most humbly prayed that this Hon'ble Tribunal may be pleased to pass such further order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

Solemnly affirm at Chennai on this the 19th day of December, 2022 and signed his name in my presence.

Before me, 
ZONAL OFFICER-X
GREATER CHENNAI CORPORATION
Advocate, Chennai



Nov 24, 2022 3:54:03 PM
1/24/1 Ganapath Raj Nagar Main Road
Virugambakkam
Chennai
Tamil Nadu



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By

Mr. A.C. MANIBHARATHI

(Enroll No. 936/1999)

Counsel for 1st Respondent

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